

(a) and (b). Most of the instances of violation of the Cinematograph Act, 1952 brought to the notice of Government relate to interpolations in particular prints of certified films exhibited in cinema houses. Such violations are cognizable and non-bailable offences and the action lies with the police authorities.

(c) and (d). The information is not maintained centrally in a compiled form since the responsibility for enforcement of the penal provisions in the Cinematograph Act, 1952 rests with the State Governments/ Union Territory Administrations and the law enforcing agencies under them.

[Translation]

**Power Plants in Bihar**

2914. SHRI RAM TAHAL  
CHOUHARY:  
SHRI SRIKANT JENA:  
SHRI HARIKEWAL PRASAD:  
SHRI MAHENDRA BAITHA\*

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have received the work relating to setting up of power plants in Bihar, Uttar Pradesh and Orissa to ensure that the work is progressing as planned;

(b) if not, the details of the projects, where work is not progressing as planned; and

(c) the action, the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAJ): (a) to (c). In order

to ensure timely completion of power projects, both in the Central and State sector, the implementation of projects is closely monitored by the Central Electricity Authority. Projectwise bottlenecks are identified, remedial measures suggested and the concerned project authorities are advised to undertake requisite measures to overcome the constraints. Joint Coordination meetings are also held which provide a useful link between the project authorities and main suppliers of equipments to ensure coordinated efforts for timely completion of projects under execution. The construction works are being executed in a planned manner. There are at times, unavoidable delays due to various reasons beyond and control of the project authorities. The main reasons which account for delay in the commissioning of the power projects are paucity of funds, delay in acquisition of land etc.

[English]

**Expansion of the Capacity of Electronic Exchanges in the Country**

2915. DR. GUNAWANT RAMBHAU SARODE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to expand the installed capacity of electronic exchanges to overcome the waiting list in the country;

(b) if so, the steps taken in this regard; and

(c) the progress made so far in Jalgaon district of Maharashtra?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) As per draft 8th Plan proposals

expansion programme are being drawn with an objective to provide by the end of the 8th Plan:-

- i) Telephone practically on demand in the rural and tribal areas; and
- ii) To reduce the waiting period to

within 2 years in large-systems.

Accordingly the waiting list will be cleared progressively during the 8th Plan period.

(c) In Jalgaon district, 16 electronic exchanges are proposed to be expanded during 8th plan. Details are given in the attached Statement.

### STATEMENT

#### *Expansion Programme of Electronic Exchanges in Jalgaon during 8th Plan.*

<i>S.No.</i>	<i>Name of the Exchange</i>	<i>Existing Capacity</i>	<i>Proposed year of expansion.</i>
1.	Adawad	88	93-94
2.	Chahardi	10	92-93
3.	Dhamora	56	94-9
4.	Gampur	10	96-97
5.	Khedgaon (N)	10	96-97
6.	Kinhi	10	92-93
7.	Kurhakakoda	88	95-96
8.	Lohatar	10	92-93
9.	Maldhabadi	10	92-93
10.	Mangrol	10	96-97
11.	Mohumbare	10	92-93
12.	Mudi	10	92-93
13.	Paldhi	88	92-93
14.	Ranjangaon	10	92-93
15.	Vavade	10	96-97
16.	Virwade	10	96-97